

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.10
I.A. No. 50/2022 in
C.P. (IB)No.216/BB/2018**

IN THE MATTER OF:

M/s. Axis Bank Ltd.
Vs.

... Petitioner

M/s. Karuturi Global Ltd.

... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 29.04.2024

CORAM:

**SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri Nupoor Maharaja
For the Respondent : Ms. Parina Lalla

ORDER

I.A. No.50/2022

1. Heard the Ld. Counsel for the Applicant and Respondent.
2. In compliance to the order dated 15.02.2024, the Respondent Counsel has filed Memo for clarification vide Dy. No.1931 dated 26.03.2024 and the same is taken on record. List the matter on **01.07.2024.**

**Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)**